

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 838 of 2019**

**IN THE MATTER OF:**

**Sagar Dinesh Jariwala**

**...Appellant**

**Versus**

**Small Industries Development  
Bank of India (SIDBI) & Ors.**

**...Respondents**

**Present:**

**For Appellant :                    Mr. Anup Jain and Mr. S. Rama, Advocates**

**O R D E R**

**20.08.2019**            It is informed that Mr. Vishwas Shah, counsel who will appear on behalf of the Appellant is unwell. On the request made by Mr. Anup Jain, counsel for Mr. Udit Gupta, who filed the appeal, the case is adjourned.

In the meantime, the defects be removed within 7 days.

Post the case for Admission (Fresh Case) on 3<sup>rd</sup> September, 2019.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

/ns/gc